

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1220 of 2019 &
I.A. No. 17 of 2020

IN THE MATTER OF:

India Power Corporation Ltd.

...Appellant

Vs

Meenakshi Energy Ltd.
through Resolution Professional
R. Ravi Shankar Devarakonda & Ors.

...Respondents

With

Company Appeal (AT) (Insolvency) No. 1450 of 2019

IN THE MATTER OF:

Debasish Som

...Appellant

Vs

Meenakshi Energy Ltd.
through Resolution Professional
R. Ravi Shankar Devarakonda & Anr.

....Respondents

Present:

For Appellant: Mr. S. N. Mookherjee, Sr. Advocate with Mr. Abhijeet Sinha, Mr. Rishav Banerjee, Mr. Arijit Mazumdar and Mr. Shambo, Advocates.

**For Respondents: Mr. P. V. Dinesh, Advocate for R-1 (RP).
Mr. Ramji Srinivasan, Sr. Advocate with Mr. Bishwajit Dubey, Ms. Surabhi Khattar, Mr. Ravi and Mr. Mukund, Advocates for SBI.**

O R D E R
(Through Virtual Mode)

05.06.2020 It appears that written submissions have already been filed in this matter and that the matter had been listed for making oral submissions on 7th April, 2020. However, due to imposition of lockdown restrictions the matter could not be taken up for hearing.

Mr. P. V. Dinesh, Advocate representing the Resolution Professional may file Status Report in terms of order dated 18th March, 2020, within four days.

List these appeals for final hearing on **17th June, 2020** before this Bench.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Ms. Shreesha Merla]
Member (Technical)**

am/rr